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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA 220/97 in OA 307/95

New Delhi this the 29th day of September, 1997.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri R.K. Ahuja, Member (A)

Sh. S. S. V. P. Rao,
A-132, Pandara Road,
New Delhi-3

... Applicant

Vs.

Union of India through Secretary,
Ministry of Urban Affairs & Employment
Nirman Bhawan, New Delhi.

... Respondent.

ORDER (By Circulation)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

This Review Application is against the impugned order dated 30.6.97 in OA 307/95. This O.A. had been taken up along with the bunch of cases, including OA 307/97 and disposed of by a common order dated 30-6-97.

2. We have carefully considered the grounds taken in the RA which are the same as have been taken by the Review applicant in RAs 216/97 and 217/97 in OA 303/95 and OA 306/95.

3. We find that the applicant has tried to put forward the same old and overruled arguments in this R.A. to review the impugned order dated 30.6.97. In the garb of a review petition, the applicant actually seeks to appeal against our judgment/order for which the review application does not lie. A perusal of the judgment, which is a detailed and reasoned one delivered after hearing both the parties at considerable length, makes it abundantly clear that the so called errors alleged to have been

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committed by us are, in fact, no errors at all, but are conclusions/findings reached on the basis of the pleadings and ~~the~~ other materials on record, so as to bring this R.A. within the ambit of Order 47 Rule 1 CPC. If the Review applicant is aggrieved by our judgement, it is open to him to seek other remedies in the manner prescribed by law but this review application is not maintainable. The applicant does not depend on ^{the} discovery of any new and important material which he was not able to secure and produce in spite of due diligence when the Original Application was heard and disposed of. We therefore, find no good grounds to review the impugned order dated 30.6.98. The review applicant cannot use the instrumentality of a review application for this purpose merely because the applicant feels that ^{the} decision is wrong. The Review Application 220/97 is accordingly rejected. The grounds taken in this RA are similar to those taken in RA 216/97 and RA 217/97 in OA 303/95 and OA 306/95 which were disposed of by a common order, as the issues raised are similar by impugned order dated 30.6.97.

Let a copy of the order in RA 216/97 in
CA 303/95 be placed in this file.

R.K. Mehta
(Sh. R.K. Mehta)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)